

pertaining to Science and Technology, upgradation of infrastructural facilities in universities to promote quality scientific research, and, creation of networking centres in Basic Sciences in leading Departments of Universities to promote collaborative research. The University Grants Commission (UGC) has been directed to implement the recommendations contained in the Report.

**Recognition of colleges and courses by NCTE**

1969. SHRI KESHUBHAI S. PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that National Council of Teachers' Education (NCTE) is giving recognition to B.Ed, colleges, even though the concerned State Government has not given no objection certificate;

(b) if so, the reasons therefor;

(c) whether it is a fact that National Council of Teachers' Education (NCTE) is not approving M.Ed, courses, even though the concerned State Government has given no objection certificate; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) The National Council for Teacher Education gives recognition to institution to start a course(s) in teacher education, including D.ED., B.ED., M.ED., etc. as per the provisions of the NCTE Act, 1993 and NCTE Rules 1997. NCTE also formulates regulations prescribing the procedure for recognition and laying down norms and standards for different teacher education programmes, which are revised from time to time. The NCTE (Recognition of Norms and Procedure) Regulations, 2005 provide that a copy of the application submitted by Institutions is sent to the concerned State Governments/UT Administrations. On receipt of the communication forwarding the application the State Government/UT Administration is required to furnish its recommendations within 60 days. The regulations also provide that if the recommendation is negative, the State Government/ UT Administration shall provide detailed reasons/grounds thereof, which could be taken into consideration by the Regional Committee concerned while deciding the application. If no communication is received from the

State Government/UT Administration within the stipulated period of 60 days, it shall be presumed that the State Government/UT Administration concerned has no recommendation to make.

(c) All applications including those for M.Ed. course received in the Regional Committee which fulfill the conditions prescribed in the relevant provisions of the NCTE Act, Rules and Regulations regarding grant of recognition to institutions desirous of starting any course or training in teacher education are granted recognition by concerned Regional Committee(s).

(d) Question does not arise in view of (c) above.

#### **Violence and indiscipline in campuses**

1970. SHRI SANTOSH BAGRODIA:

SHRI O.T. LEPCHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have taken cognizance of growing cases of violence and indiscipline in the campuses;

(b) whether Government have taken a view on the recommendations of the Lyngdoh Committee on the elections of the student's union; and

(c) if so, the details of the steps being taken to implement the recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) There is no exact data available about cases of violence and indiscipline in educational campuses, however, certain incidents have come to the notice of the Government. Universities function under the respective Acts and Statutes, which provide for dealing with such situations and for taking action against the erring students. The Central Government does not interfere in the day to day functioning of the Central Universities or Deemed Universities, and have no jurisdiction in such matter *vis-a-vis* state universities. The University Grants Commission (UGC), which is